

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-378(PB)/2017

IN THE MATTER OF:

Alchemist Asset Reconstruction Co. Ltd. Applicant/petitioner
And
Moser Baer India Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Applicant/petitioner :
For the Resolution Professional:

Mr. Karan Kanwal, Adv. with
Mr. Devender Singh, R.P.

ORDER

Learned Counsel for the petitioner is not prepared with the arguments as the first prayer in the application is to declare the lock up dated 04.11.2017 as legal or illegal. There is no averment in the application as to how the legality concerning lock up of the factory is required to be examined. He seeks and is granted a week's time.

List the matter on 17th January, 2018.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

10.01.2018
V.Sethi